

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 118  
(IB)-307/(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

Merckens Karton-UND PappenFabric GMBH  
Vs.

**....Applicant**

Fransco Leons Ltd.

**....Respondent**

**Order delivered on 14.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Dushyant Tiwari, Adv.  
Ms. Supriya Pandita, Adv.

For the Respondent :

**ORDER**

Learned counsel for respondents states that maintainability issue is being argued but in the post lunch he is not available as he has argument matter before Saket Court and seeks adjournment.

Learned counsel for applicant does not object to the same. By consent, matter is adjourned to 12.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

Vaishali

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

